

SECURITIES AND EXCHANGE BOARD OF INDIA  
CORRIGENDUM  
IN THE MATTER OF RICOH INDIA LIMITED –

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Securities and Exchange Board of India had passed an Interim Order dated February 12, 2018 bearing reference number WTM/GM/CFD/87/2017-18 (hereinafter referred to as “**Interim Order**”) in the matter of Ricoh India Limited, which shall stand modified as shown hereunder:

1. Sub-paragraph ii of paragraph 25 of the *Interim Order* shall stand substituted with the following sub-paragraph ii:

*“BSE shall appoint an independent auditor/ audit firm for conducting a detailed forensic audit of the books of accounts of Ricoh for the financial year 2012-13 onwards till date and bear the expenses incurred in this connection.”*

2. Sub-paragraph iv of paragraph 25 of the *Interim Order* shall stand substituted with the following sub-paragraph iv:

*“The independent auditor/ audit firm so appointed under para 25 (ii) above shall submit a report to SEBI through BSE within six months from the date of this Order.”*

The *Interim Order* shall be read with this Corrigendum.

Place: Mumbai  
Date: March 6, 2018

G. MAHALINGAM  
WHOLE TIME MEMBER  
SECURITIES AND EXCHANGE BOARD OF INDIA